

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:5470
ANSWERED ON:15.05.2007
SPECIAL ECONOMIC ZONES
Barad Shri Jashubhai Dhanabhai

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Special Economic Zones (SEZs) which have got formal approval are required to be notified by the Union Government;
- (b) if so, the details thereof, zone-wise;
- (c) whether the necessary documents have been sent by the developers to the Union Government;
- (d) if so, the reasons for delay in issuances of notification; and
- (e) the time by when the notification are likely to be issued by the Union Government in respect of pending proposals for various State Governments including Gujarat?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH)

(a) & (b): Yes Sir. Details of the SEZs formally approved and those notified so far are as follows:-

S.No. Name of the State/UT Formal approvals granted SEZs notified under the SEZ Act, 2005

| | | | |
|----|----------------|----|----|
| 1 | Andhra Pradesh | 44 | 27 |
| 2 | Chandigarh | 2 | 1 |
| 3 | Delhi | 1 | - |
| 4 | Goa | 4 | 1 |
| 5 | Gujarat | 19 | 8 |
| 6 | Haryana | 19 | 7 |
| 7 | Jharkhand | 1 | 1 |
| 8 | Karnataka | 27 | 14 |
| 9 | Kerala | 10 | 6 |
| 10 | Madhya Pradesh | 4 | 2 |
| 11 | Maharashtra | 47 | 13 |
| 12 | Orissa | 5 | - |
| 13 | Puducherry | 1 | - |
| 14 | Punjab | 4 | 2 |
| 15 | Rajasthan | 3 | 1 |
| 16 | Tamil Nadu | 25 | 16 |
| 17 | Uttaranchal | 3 | - |
| 18 | Uttar Pradesh | 8 | 3 |
| 19 | West Bengal | 7 | 1 |

TOTAL 234 103

(c) to (e) : For issue of notification, the developer is required to provide necessary documents as per Rule 7 of the SEZ Rules 2006, which are submitted by them from time to time. However, pending consideration of various issues relating to SEZs, including acquisition of land, it had been decided to issue notifications in respect of formally approved SEZs beyond the 63 notified SEZs only after final decision by the Empowered Group of Ministers (EGOM). EGOM has since allowed issuance of notifications and 40 more notification have been issued since 5th April 2007.